

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**DOLPHIN OFFSHORE SHIPPING LIMITED**  
**Operating in Shipping In India**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Dolphin Offshore Shipping Limited CIN: U51900MH1990PLC057967
2.	Address of the registered office	As per records of MCA, the address of Regd Office is as under: 1001, Raheja Centre 214, Nariman Point, Mumbai, Maharashtra - 400021
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor has booked a revenue of Rs. 19,592,087 (other income) as per the last unaudited financial statements of FY 2020-21.
7.	Number of employees/ workmen	The Resolution professional has received claims from the employees/workmen. However, no employee/workmen working as on CIRP Commencement date.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at <a href="mailto:dolphincirp@gmail.com">dolphincirp@gmail.com</a> after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and further details can be obtained by sending an Email at <a href="mailto:dolphincirp@gmail.com">dolphincirp@gmail.com</a> .
10.	Last date for receipt of expression of interest	21.04.2024
11.	Date of issue of the provisional list of prospective resolution applicants	26.04.2024
12.	Last date for submission of objections to provisional list	01.05.2024
13.	Date of issue of final list of prospective resolution applicants	06.05.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26.04.2024
15.	Last date for submission of resolution plans	26.05.2024
16.	Process email id to submit Expression of Interest	<a href="mailto:dolphincirp@gmail.com">dolphincirp@gmail.com</a>

Sd/-

Dakshesh Pravinchandra Choksi  
Resolution Professional of Dolphin Offshore Shipping Limited (In CIRP)  
**IBBI Reg No.:** IBBI/IPA-001/IP-P00718/2017-2018/11300

**Email for Correspondence:** [dolphincirp@gmail.com](mailto:dolphincirp@gmail.com)

**Regd. address:** Agarwal & Choksi 303-305 Vrajbhumi Complex,  
Nr. Prarthana Flats, B/H Shilp Bldg, Off C G Road Navrangpura,  
Ahmadabad, Gujarat -380009  
**AFA Valid upto:** 16-04-2024

Date: 06.04.2024  
Place: Ahmedabad





**British billionaire Joe Lewis gets no prison time at sentencing for insider trading**  
 New York: British billionaire Joe Lewis, whose family trust owns the Tottenham Hotspur soccer club, will not spend any time in prison after pleading guilty to insider trading and conspiracy charges in New York, a federal judge said. Judge GL Clarke cited Lewis' decision to promptly come to the United States to face charges and his failing health, along with a lifetime of good works, in ruling that Lewis will face three years on probation and a \$5 million fine rather than time behind bars.

## SPORTS CAFE

**Woad takes a 2-shot lead**  
**Evans (US):** Right when it look as though Lottie Woad of England would be blown away by the wind, she rallied to salvage a 1-under 71 in the Augusta National Women's Amateur to take a two-shot lead into the final round at the home of the Masters. Anna Davis will miss Saturday's final round at Augusta National for the second straight year after her surprise victory in 2022, all because of another rules violation. The wind was so strong at Champions Retreat that only five players managed to break par. Woad was surprised to be one of them, especially after she opened with a double bogey and was 3 over through eight holes on what she considered the easier front nine. But the Florida State sophomore stuffed a 7-iron to a foot on the par-5 ninth and began her rally. Woad shot 33 on the back nine, including a slick 25-foot birdie putt on No. 12, and a tough par save from 8 feet on the 16th. She was at 5-under 139.

**Reserve Bank advance to semis**  
**Mumbai:** Reserve Bank of India (RBI) posted a comfortable five-wicket win against Accountant General Sports Club in a quarter-final match of the Dr. Babasaheb Ambedkar T20 Cup Inter-Office Cricket Tournament 2024, being organized by Rashtriya Chemicals & Fertilizers (RCF) under the auspices of the Mumbai Cricket Association (MCA) and played at the RCF Colony ground in Chembur on Friday. The hero of RBI's victory was their skipper Jay Nayak who picked four wickets for just 17 runs which paved their way to defeating their opponents. Choosing to bowl first, RBI restricted Accountant General to a modest total of 167 for nine wickets in 20 overs. Opening bat Bravish Shetty top-scored with 45 runs while Malhar Mane and Bhavesh Patel both contributed 25 runs each to lift the innings. Nayak got good support from Ameya Dandekar who claimed two wickets for 47 runs. In reply, RBI easily surpassed the winning target reaching 173 for the loss of just five wickets in 18.5 overs. Leading RBI's charge was middle order bat Roop Kumar who smashed a half-century 50 runs while Prashad Bodke 45 runs, Ramanpreet Singh 36 runs and all-rounder Ameya Dandekar's unbeaten 26 runs ensured their team crossed the finish line with plenty to spare.

**Collins wins twice to reach Charleston**  
**Charleston:** Miami Open champion Danielle Collins continued an amazing run by winning two matches, beating Ons Jabeur and Sloane Stephens to reach the quarterfinals of the rain-delayed Charleston Open. Collins, who has said this will be her final season on tour, has won 10 straight matches and 20 of her past 21 sets. Collins and defending champion Jabeur played the first match of the day at the clay-court event after rain Wednesday led to several matches being postponed. None of it appeared to bother the 30-year-old Collins, who spent just over three hours on the court in the two matches combined. She topped Jabeur 6-3, 1-6, 6-3 in 2 hours, 3 minutes, then returned about five hours later to take out former U.S. Open champion Stephens 6-2, 6-2 in 1 hour, 11 minutes. Stephens won the title at Charleston in 2016.

**Senthilkumar in German Open quarters**  
**New Delhi:** National champion Velavan Senthilkumar shocked eighth seed George Park of England to enter the quarterfinals of the German Open in Hamburg. Senthilkumar, a 2023 Asian silver medalist, was consistent during his 11-5, 11-8, 9-11, 11-9 second round win over Parker in 61 minutes on Thursday. He started the match gaining an early lead, with the Englishman struggling to keep up with the pace of his rival. Parker came closer in the second, fighting for every point and scoring through some accurate drops. But the Indian played crucial points better to take a 2-0 lead. But in the third game, Parker looked focused and showed his quality, pushing Senthilkumar with aggressive shot-making to win the third game 11-9. However, Senthilkumar regained his focus in the fourth game and won it 11-9 despite some heavy fight from Parker.

# LIVERPOOL GOES BACK TO TOP

AP / Liverpool

Liverpool's players overcame an unexpected test of their Premier League title credentials against last-place Sheffield United. Manchester United, meanwhile, went into meltdown at Chelsea. This was a latest reminder of the gulf that separates English soccer's fiercest rivals ahead of their clash at Old Trafford on Sunday. Liverpool is back on top after a 3-1 win against Sheffield United, while Manchester United conceded two goals in stoppage time in a stunning 4-3 loss at Chelsea. Liverpool's win further demonstrated the resolve of Jurgen Klopp's team and the growing influence of Alexis Mac Allister, whose stunning second-half strike set up victory. Anfield erupted as the Argentina international unleashed an unstoppable drive from the edge of the box that crashed into the top corner in the 76th minute. The atmosphere had been



3-1 Liverpool match scoreline

getting increasingly tense before that with the game locked at 1-1. Substitute Cody Gakpo added a third for Liverpool in the 90th to make the win look more routine than it was. "We had to dig very deep,

## Chelsea scores two in stoppage time to stun Manchester United 4-3

### UNITED STUNNED

Having conceded late at Brentford, United suffered an even worse collapse at Chelsea after Cole Palmer scored twice in stoppage time to complete a hat trick and an unlikely comeback for Mauricio Pochettino's team. United had looked set to walk away with a morale-boosting win after recovering from a disastrous start - going 2-0 down early through a goal from Conor Gallagher and Palmer's penalty. Alejandro Garnacho and Bruno Fernandes evened the score at 2-2 before halftime and Garnacho headed his team in front after the break.

but that is normal. Our attitude was good, the football was not great in a lot of moments," Klopp said. While Liverpool could be knocked off the top again by the time it heads to United on Sunday, the Merseyside club

## Time And Tide fancied

JOE WILLIAMS / Mumbai

In the upcoming feature event of the Mumbai season, Zavaray S Poonawalla Sprinters' Challenge at Mahalaxmi racecourse this Saturday, Time And Tide emerges as a formidable contender with two consecutive wins under its belt. Owned by Vikram Bachawat Rep Bachawat Farms Pvt Ltd, this four-year-old has impressed with its performance, never failing to catch the judges' eye in eight out of twelve assignments. Competing over a distance of 6 furlongs, Time and Tide will be steered by champion jockey PS Chaudhary. However, it faces tough competition from Son Of A Gun and Magileto, who are expected to be strong contenders in the race. **First Race: 4.45 pm**

- Selections**  
**1. The Arktouros Million (1600m):** 1. Light Of Life (4), 2. Galloping Glory (1), 3. Leo The Lion (9)  
**2. The Blue Horizon Million (2000m):** 1. Kimiko (2), 2. Multiverse (1), 3. Goldiva (8)  
**3. The Star Fortune Million (1600m):** 1. El Greco (4), 2. Star Prosperity (1), 3. Fontana (6)  
**4. The R.W.I.T.C. Ltd Multi-Million (1000m):** 1. Celestial (2), 2. Chelsea (7), 3. Touch Of Gold (11)  
**5. The Gromor Million (1400m):** 1. Royal Mysore (3), 2. Miss American Pie (2), 3. Misty (12)  
**6. The Zavaray S Poonawalla Sprinters' Challenge (1200m):** 1. Time And Tide (1), 2. Son Of A Gun (7), 3. Magileto (2)  
**7. The Bay Of Angels Million (1200):** 1. Bubbly Boy (1), 2. Portofino Bay (2), 3. Majestic Warrior (5)

## ASKFoundation felicitates batter Lalwani

FPJ NEWS SERVICE / Mumbai

At the illustrious Rangsharda Auditorium nestled in Bandra Reclamation (West), the Mumbai Ranji's leading run-scorer, Bhupen Lalwani, shared his insights during a momentous felicitation hosted by the ASKFoundation24. Lalwani, a pivotal member of the triumphant Mumbai Ranji Trophy squad, eloquently expressed the profound camaraderie that permeated the team dynamics. Despite their junior status, they were embraced as younger siblings within the team's fold. Lalwani, whose debut for Mumbai Ranji Trophy in the 2019-20 season saw him amass an impressive tally of 588 runs this season, reminisced about his time in the dressing room alongside seasoned veterans such as Ajinkya Rahane,



(L-R) Avani Agasti, ASKFoundation, Bhupen Lalwani and Ashish Shelar, BCCI honorary treasurer

Shardul Thakur, and Dhawal Kulkarni. He underscored the invaluable mentorship provided by these senior figures, emphasizing their selfless dedication to nurturing the talents of the younger players without a hint of hierarchical superiority.

## Pragg holds Firouza; Gukesh draws with Gujrathi

PTI / Toronto

Indian Grandmaster R Praggnanandhaa overcame some tense moments before settling for a draw against France's Firouza Alireza while D Gukesh could do little against compatriot Vidit Gujrathi and shared the spoils in the first round of the Candidates chess tournament here. It was a quiet start as all four games in the men's section ended in draws while in the women's event Zhongyi Tan drew the first blood at the expense of compatriot Tingie Lei with the remaining three games ending in draws. India's R Vaishali played out a draw against Koneru Humpy, Russians Aleksandra Goryachkina and Kateryna Lagno signed peace while the lowest ranked and only non-Grandmaster Nurgul Salimova of Bulgaria had a good start holding Anna Muzychuk to a draw.

**Saraswat Bank**  
 Saraswat Co-operative Bank Ltd.  
**Saraswat Co-operative Bank Limited**  
 74/C, Samadhan Building, Senapati Bapat Marg, Dadar (W), Mumbai 400 028  
 Tel. No. : (022) 2422 1202 / 1204 / 1206 / 1211

**POSSESSION NOTICE**  
 COMMON POSSESSION NOTICE FOR IMMOVABLE PROPERTIES IN CASE OF MORE THAN ONE BORROWER BY THE RESPECTIVE AUTHORISED OFFICERS (FOR IMMOVABLE PROPERTY)

WHEREAS, Saraswat Co-operative Bank Limited / the Authorised Officer/s of the Saraswat Co-operative Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower/s, guarantor/s and mortgagor/s to repay the amount as mentioned against each account within 60 days from the date of the notice(s)/date of receipt of the said notice/s.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the Possession of the property described herein below in exercise of power conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, on **04th April, 2024**.

The borrower/s, mortgagor/s, guarantor/s in particular and the PUBLIC IN GENERAL is hereby cautioned not to deal with the property/ies and any dealing with the said property/ies will be subject to the charge of Saraswat Co-operative Bank Limited for the amounts outstanding alongwith the interest and charges.

Sr. No.	Name of the Branch	Name of the account	Name of the Borrower / Mortgagor / Guarantor	Description of the property Mortgaged (Secured asset)	Date of Demand Notice	Date of Symbolic Possession	Amount outstanding as per demand notice
1	Barve Nagar, Ghatkopar	Mrs. Afsana Firoz Ansari	Borrower / Mortgagor : Mrs. Afsana Firoz Ansari AND Guarantor : Mr. Firoz Abdul Ansari	Equitable Mortgage of Flat No. 409, 4th Floor, B-Wing, [Admeasuring Area : 682 sq. ft. Built Up Area], in "Omkar Residency", Survey No. 1, Hissa No. 17U, Plot No. 9 & Survey No. 1 Hissa No. 17G, Plot No. 10 & Survey No. 1, Hissa No. 5/B, Plot No. 8, Village : Joveli, Badlapur, Taluka : Ambemath, District : Thane -421 505 within the Limit of Kulgaon Badlapur Municipal Council owned by Mrs. Afsana Firoz Ansari.	30.09.2023	04.04.2024	₹ 31,01,061/- (Rs. Thirty One Lakhs One Thousand Sixty One Only) as on 26.09.2023
2	Barve Nagar, Ghatkopar	Mr. Firoz Abdul Ansari	Borrower / Mortgagor : Mr. Firoz Abdul Ansari AND Guarantor : Mrs. Afsana Firoz Ansari	Equitable Mortgage of Flat No. 408, 4th Floor, B-Wing, [Admeasuring Area : 675 Sq. ft. Built Up Area], in "Omkar Residency", Survey No. 1, Hissa No. 17U, Plot No. 9 & Survey No. 1 Hissa No. 17G, Plot No. 10 & Survey No. 1, Hissa No. 5/B, Plot No. 8, Village : Joveli, Badlapur, Taluka : Ambemath, District : Thane -421 505 within the Limit of Kulgaon Badlapur Municipal Council owned by Mr. Firoz Abdul Ansari.	30.09.2023	04.04.2024	₹ 30,59,222/- (Rs. Thirty Lakhs Fifty Nine Thousand Two Hundred Twenty Two Only) as on 29.09.2023
3	Barve Nagar, Ghatkopar	Mr. Kadge Bhushan Mangesh	Borrower / Mortgagor : Mr. Kadge Bhushan Mangesh AND Guarantor : Mr. Kadge Mangesh Prabhakar	Equitable Mortgage of Flat No. 201, 2nd Floor, A-Wing, [Admeasuring Area : 685 sq. ft. Built Up Area], in "Omkar Residency", Survey No. 1, Hissa No. 17U, Plot No. 9 & Survey No. 1 Hissa No. 17G, Plot No. 10 & Survey No. 1, Hissa No. 5/B, Plot No. 8, Village : Joveli, Badlapur, Taluka : Ambemath, District : Thane -421 505 within the Limit of Kulgaon Badlapur Municipal Council owned by Mr. Kadge Bhushan Mangesh.	30.09.2023	04.04.2024	₹ 29,91,439/- (Rs. Twenty Nine Lakhs Ninety One Thousand Four Hundred Thirty Nine Only) as on 29.09.2023
4	Barve Nagar, Ghatkopar	Mr. Kadge Bhushan Mangesh	Borrower / Mortgagor : Mr. Kadge Bhushan Mangesh AND Guarantor : Mr. Kadge Mangesh Prabhakar	Equitable Mortgage of Flat No. 106, 1st Floor, B-Wing, [Admeasuring Area : 470 sq. ft. Built Up Area], in "Omkar Residency", Survey No. 1, Hissa No. 17U, Plot No. 9 & Survey No. 1 Hissa No. 17G, Plot No. 10 & Survey No. 1, Hissa No. 5/B, Plot No. 8, Village : Joveli, Badlapur, Taluka : Ambemath, District : Thane -421 505 within the Limit of Kulgaon Badlapur Municipal Council owned by Mr. Kadge Bhushan Mangesh.	30.09.2023	04.04.2024	₹ 20,47,643/- (Rs. Twenty Lakhs Forty Seven Thousand Six Hundred Forty Three Only) as on 29.09.2023
5	Barve Nagar, Ghatkopar	Mr. Surendra Pandurang Londhe	Borrower / Mortgagor : Mr. Surendra Pandurang Londhe AND Guarantor : Mrs. Londhe Sulakshana Surendra	Equitable Mortgage of Flat No. 201, 2nd Floor, B-Wing, [Admeasuring Area : 465 sq. ft. Built Up Area], in "Omkar Residency", Survey No. 1, Hissa No. 17U, Plot No. 9 & Survey No. 1 Hissa No. 17G, Plot No. 10 & Survey No. 1, Hissa No. 5/B, Plot No. 8, Village : Joveli, Badlapur, Taluka : Ambemath, District : Thane -421 503 within the Limit of Kulgaon Badlapur Municipal Council owned by Mr. Londhe Surendra Pandurang. AND Equitable Mortgage of Flat No. 204, 2nd Floor, B-Wing, [Admeasuring Area : 455 sq. ft. Built Up Area], in "Omkar Residency", Survey No. 1, Hissa No. 17U, Plot No. 9 & Survey No. 1 Hissa No. 17G, Plot No. 10 & Survey No. 1, Hissa No. 5/B, Plot No. 8, Village : Joveli, Badlapur, Taluka : Ambemath, District : Thane-421 503 within the Limit of Kulgaon Badlapur Municipal Council owned by Mr. Londhe Surendra Pandurang.	09.10.2023	04.04.2024	₹ 44,67,267/- (Rs. Forty Four Lakhs Sixty Seven Thousand Two Hundred Sixty Seven Only) as on 06.10.2023
6	Barve Nagar, Ghatkopar	Mrs. Shaheen Yaqoob Shaikh	Borrower / Mortgagor : Mrs. Shaheen Yaqoob Shaikh AND Guarantor : Mr. Shahbaaz Sadik Kazi	Equitable Mortgage of Flat No. 104, 1st Floor, A-Wing, [Admeasuring Area : 728 sq. ft. Built Up Area], in "Omkar Residency", Survey No. 1, Hissa No. 17U, Plot No. 9 & Survey No. 1 Hissa No. 17G, Plot No. 10 & Survey No. 1, Hissa No. 5/B, Plot No. 8, Village : Joveli, Badlapur, Taluka : Ambemath, District : Thane -421 503 within the Limit of Kulgaon Badlapur Municipal Council owned by Mrs. Shaheen Yaqoob Shaikh.	03.10.2023	04.04.2024	₹ 33,56,444/- (Rs. Thirty Three Lakhs Fifty Six Thousand Four Hundred Forty Four Only) as on 26.09.2023
7	Barve Nagar, Ghatkopar	Mr. Singh Sanjay Vijay	Borrower / Mortgagor : Mr. Singh Sanjay Vijay	Equitable Mortgage of Flat No. 208, 2nd Floor, B-Wing, [Admeasuring Area : 675 sq. ft. Built Up Area Carpet Area 33.82 Sq. mtr.], in "Omkar Residency", Survey No. 1, Hissa No. 17U, Plot No. 9 & Survey No. 1 Hissa No. 17G, Plot No. 10 & Survey No. 1, Hissa No. 5/B, Plot No. 8, Village : Joveli, Badlapur, Taluka : Ambemath, District : Thane-421 505 within the Limit of Kulgaon Badlapur Municipal Council owned by Mr. Singh Sanjay Vijay.	27.09.2023	04.04.2024	₹ 25,94,543/- (Rs. Twenty Five Lakhs Ninety Four Thousand Five Hundred Forty Three Only) as on 26.09.2023
8	Barve Nagar, Ghatkopar	Mrs. Shaikh Asma Sameer	Borrower / Mortgagor : Mrs. Shaikh Asma Sameer	Equitable Mortgage of Flat No. 202, 2nd Floor, A-Wing, [Admeasuring Area : 665 sq. ft. Built Up Area] in "Omkar Residency", Survey No. 1, Hissa No. 17U, Plot No. 9 & Survey No. 1 Hissa No. 17G, Plot No. 10 & Survey No. 1, Hissa No. 5/B, Plot No. 8, Village : Joveli, Badlapur, Taluka : Ambemath, District : Thane-421 505 within the Limit of Kulgaon Badlapur Municipal Council owned by Mrs. Shaikh Asma Sameer.	27.09.2023	04.04.2024	₹ 30,99,009/- (Rs. Thirty Lakhs Ninety Nine Thousand Nine Only) as on 26.09.2023
9	Badlapur	M/s. Shradha Distributors	Borrower : M/s. Shradha Distributors through its Proprietor / Mortgagor : Mrs. Shradha Nitin Jagtap AND Guarantor : Mr. Nitinkumar Vishwanath Jagtap	All Premises lying being and situate at Basement Unit No. A, Admeasuring about 3762 Sq. Mtr. Built up Plus 3140 Sq. Mtr. Open Land on Basement Floor in the Building known as "Malhar Apartment", in the Society known as "Jai Malhar Co-op. Hsg. Soc. Ltd.", Situated at Survey No. 20, Hissa No. 3 Pat, Plot No. 3, Village Katrap, Taluka Ambemath, District Thane-421 503.	23.10.2023	04.04.2024	₹ 30,25,963/- (Rs. Thirty Lakhs Twenty Five Thousand Nine Hundred Sixty Three Only) as on 30.09.2023

The borrower's, guarantor's, mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the mortgaged property/ies, i.e., secured asset/s.

Date : 04.04.2024  
 Place : Badlapur

sd/-  
 Authorised Officer  
**Saraswat Co-op. Bank Limited**  
 Rameshwar Media

**IN THE DEBT RECOVERY TRIBUNAL NO.2 AT MUMBAI**  
 3rd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai - 400 050

**IA No. 2915/2022**  
**IN**  
**O.A No. 569 / 2022** EXH-11  
**United Bank of India** Versus ---Applicant  
**K.K. Welding. Ltd. & ors** Versus ----Defendants

**NOTICE**

WHEREAS the Applicant has filed IA No. 2915 / 2022 seeking permission of the Tribunal to bring the Liquidator appointed for Defendant No. 1 on record WHEREAS the Applicant had tried to serve the copy of the said IA No. 2915 / 2022 by RPAD upon all the Defendants but the packets containing the copy of the said IA addressed to Defendant No. 3 and 4 were returned by the postal remark Unclaimed.

WHEREAS the Applicant on 04.01.2023 presented IA No. 2915 / 2022 before the Ld. Registrar DRT-2, Mumbai and sought time to serve the Defendants by publishing this Notice in the local News papers i.e. Free Press Journal (English) and Nav Shakti (Marathi) which is allowed by the Tribunal. Therefore you Defendant Nos. 3 and 4 are requested to remain present in person or through an Advocate and file your reply on 29.05.2024 at 11.00 a.m before the Ld. Registrar DRT-2, Mumbai, failing which the said IA No. 2915 / 2022 will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal on this 27th day of March 2024

Seal  
 Sd/-  
 Registrar

**Debt Recovery Tribunal No.2 Mumbai**

3. Manharlal Shantilal Mehta, Flat No 803, C Wing, Rajgiri Apartment, Khetwadi Back Road, Mumbai- 400 004.  
 4. Manish Manharlal Mehta Flat No 802, B Wing, Rajgiri Apartment, Khetwadi Back Road, Mumbai- 400 004

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR DOLPHIN OFFSHORE SHIPPING LIMITED OPERATING IN SHIPPING IN INDIA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Dolphin Offshore Shipping Limited CIN: U51900MH1990PLC057967
2. Address of the registered office	As per records of MCA, the address of Regd Office is as under: 1001, Raheja Centre 214, Nariman Point, Mumbai, Maharashtra - 400021
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Mumbai
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Corporate Debtor has booked a revenue of Rs. 19,592,087 (other income) as per the last unaudited financial statements of FY 2020-21.
7. Number of employees/ workmen	The Resolution professional has received claims from the employees/workmen. However, no employee/workmen working as on CIRP Commencement date.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at dolphincirc@gmail.com after submitting the confidentiality undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and further details can be obtained by sending an Email at dolphincirc@gmail.com
10. Last date for receipt of expression of interest	21.04.2024
11. Last date of issue of the provisional list of prospective resolution applicants	26.04.2024
12. Last date for submission of objections to provisional list	01.05.2024
13. Date of issue of final list of prospective resolution applicants	06.05.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26.04.2024
15. Last date for submission of resolution plans	26.05.2024
16. Process email id to submit Expression of Interest	dolphincirp@gmail.com

Date: 06.04.2024  
 Place: Ahmedabad

sd/-  
 Resolution Professional of Dolphin Offshore Shipping Limited (In CIRP)  
 IBBI Reg No.: IBBI/PA-001/IP-P00718/2017-2018/11300  
 Email for Correspondence: dolphincirc@gmail.com AFA Valid upto: 16-04-2024  
 Regd. address: Agarwal & Choksi 303-305 Vrajbhumi Complex, Nc, Parthana Flats, B/H Shilp Bldg, Off C G Road Navrangpura, Ahmedabad, Gujarat -380009

**BRITTS IMPERIAL EDUCATION SERVICES LLP**  
 (FORMERLY EDUMOTOR IMPERIAL SPORTS LLP)  
 LLPIN: AAH-4413  
 Regd Off: 202, Spring Dale, Liberty Garden, Cross Road No-4, Next To Aayojan Nagar, Malad (West), Mumbai 400064  
 Email: vinit.rughani@brittsimperial.com

**FORM NO. URC-2**  
 Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(I) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Maharashtra, Mumbai that BRITTS IMPERIAL EDUCATION SERVICES LLP a LLP a business entity may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The Principal objects of the company are as follows:-  
 (a) To provide services related to Business Support Services including but not limited to Human Resources, Administration, Marketing, Business Development, Accounting, Audit Support, Legal, Manpower provision, HR function including but not limited to payroll processing, Housekeeping, Logistics, etc.  
 (b) To carry on business of organizing and maintaining sports activities, to promote, organize and manage all kinds of sports, whether indoor and outdoor and whether on its own account or on account of contract basis of whole or any part of including competitions, tournaments and events.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 202, Spring Dale, Liberty Garden, Cross Road No-4, Next To Aayojan Nagar, Malad (West), Mumbai 400064.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 06th day of April, 2024. For Britts Imperial Education Services LLP  
 Vinit Rughani  
 Designated Partner  
 DIN: 05261177

**POSSESSION NOTICE**  
**EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.**  
 Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098  
 CIN: U67100MH2007PLC174759

**APPENDIX IV [Rule-8(1)]**  
**POSSESSION NOTICE (For Immovable Property)**

Whereas, the Authorized Officer of the Secured Creditor under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28.04.2021 calling upon the borrower 1) Rakesh Shahani (Borrower 2) Dimple Shahani (Co-Borrower) bearing Loan Account No. XMHDVIR0112056 to repay the amount mentioned in the notice being ₹ 6,75,012.05Pps (Rupees Six Lakhs Seventy Five Thousand Twelve & Paise Five Only) within 60 days from the date of receipt of the said notice.

That Religare Housing Development Finance Corporation Limited (hereinafter referred as RHDFCL) has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited in its capacity as trustee of EARC TRUST SC 421 (herein after referred to as "EARC") vide Assignment Agreement dated 20-09-2021 under Sec.5 of SARFAESI Act, 2002. EARC has stepped into the shoes of the RHDFCL and all the rights, title and interests of RHDFCL with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance available by the Borrower(s) and EARC exercises all its rights as the secured creditor.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned being the Authorized Officer of Edelweiss Asset Reconstruction Company Limited has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the 04th day of April of the year 2024.

The borrower(s)'s attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for an amount ₹ 6,75,012.05Pps (Rupees Six Lakhs Seventy Five Thousand Twelve & Paise Five Only) and interest thereon.

**DESCRIPTION OF SECURED ASSET**  
**SCHEDULE PROPERTY**

All That Piece And Parcel Of Property Bearing Flat No 006 Adm 268 Sq. Ft Carpet Area On 1st Floor Of The Building Known As "Narendra Apartment" On The Land Bearing Gut No. 233/1, Old S.No. 67/2, Plot No. 26 At Village Salvad (Boisar), Taluka & Dist. Palghar Mumbai Maharashtra 400064. Bounded By:- East:- Building West:- Mira Apartment North:- Internal Road South:- Chawl

Date: 04-04-2024  
 Place: Mumbai

sd/-  
 Authorised Officer  
**Edelweiss Asset Reconstruction Company Limited**  
 (Trustee of EARC TRUST SC 421)